

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.7
(IB)-800(PB)/2022

IN THE MATTER OF:

Srei Equipment Finance Limited ... Petitioner/Applicant
v.
Pratyush Infrastructure Private Limited ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 28.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:


For the Petitioner : Ms. Ramya Hariharan, Ms. Asmita Rakhecha, Advs.
For the Respondent : Appearance not marked

ORDER


Today when the matter was called, despite listing, the Ld. Counsel for the Petitioner is unable to appear due to personal reasons and there is a request for adjourning the matter.

Let the hard copies of the pleadings be filed before the next date of hearing.

At the request of the Ld. Counsel, list the matter for physical hearing on 06.02.2023.


— Sd —

(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)